

In the court of Assistant Sessions Judge, Sonitpur, Tezpur

Misc. CrI. (Bail) case No. 541/2022

Mrs. Anem Longri Vs State of Assam

09.11.2022

Petitioner filed hajira.

Today was fixed for injury report & C/D.

C/D received. Seen.

Brief fact of the case as stated in the FIR is that, on 03-10-2022 at night cash Rs. 75,000/-, 2 gold necklaces, 4 gold ear rings, 4 gold bangles, 2 gold finger rings, various silver ornaments and cloths of about Rs. 50,000/- were stolen from the house of the informant Safiqul Barik by breaking open the lock of a suitcase.

Perused the C/D and the C.R. Heard Id. APP and Id. counsel for the petitioner.

On perusal of the C/D, it appears that some of the stolen articles were recovered from the possession of the accused, C/D reveals their direct involvement with the offence, only some of the stolen articles are recovered and the rest are yet to be recovered. Hence, considering the nature of the offence, the B.P is rejected at this stage.

Send back the C/D.

This Misc. CrI. (Bail) case is disposed of.